

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 394/MP/2018

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term and Medium-term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA 216 MW granted to PTC India Limited for Merchant Trading of power from 1200 MW Teesta-III Hydroelectric Project in terms thereof.

Date of Hearing : 23.7.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : PTC India Limited (PTCIL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Anr.

Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Tarun Johri, Advocate, TUL
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
Shri Jaideep Lakhtakia, TUL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, learned counsel for the Petitioner requested for an adjournment on the health grounds. The request was allowed by the Commission and accordingly, the matter was adjourned.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission
Sd/-**

**(T.D. Pant)
Joint Chief (Law)**